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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 54 (RE-2010) /2009-2014

NEW DELHI DATED THE 17th June, 2011

1. In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes an amendment in Paragraph of 1.1 of the Handbook of Procedures, v1 (RE 2010).
2. The concluding phrase of Para 1.1 of HBP v1 reads “.....except DEPB Scheme, which shall continue to be operative till 30th June, 2011”. Government has now decided that the DEPB Scheme would continue to remain operative for another 3 months, i.e. till 30.9.2011. Accordingly, the words “till 30th June, 2011” would get replaced with the words “till 30th September, 2011”.
3. The amended para 1.1 of the Handbook of Procedures, v1 would now read as under:
 - 1.1 “In pursuance of the provisions of paragraph 2.4 of FTP, the Director General of Foreign Trade (DGFT) hereby notifies the compilation known as HBP v.1, HBP v.2 and Schedule of DEPB rates. These compilations, as amended from time to time, shall remain in force until 31st March, 2014, except DEPB Scheme which shall continue to be operative till 30th September, 2011.”
4. Effect of the Public Notice:

DEPB Scheme gets an extension of 3 months from 30.6.2011 to 30.9.2011.

Sd/-

(Anup K. Pujari)
Director General of Foreign Trade

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